

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND  
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.7577/Del/2019  
Assessment Year : 2008-09**

**M/s Tyagi and Co.,  
8, Virk Nagar,  
Near St. Mary's School,  
Assandh, Panipat,  
Haryana.  
PAN : AADFT6199E.  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-3,  
Panipat,  
Haryana.**

**(Respondent)**

Appellant by : Shri Venketesh Chaurasia,  
Advocate.  
Respondent by : Shri Jagdish Singh Dahiya,  
Senior DR.

Date of hearing : **23.10.2020**  
Date of pronouncement : **23.10.2020**

**ORDER**

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A), Karnal dated 21<sup>st</sup> June, 2019.

2. The learned counsel for the assessee, vide email dated 30<sup>th</sup> September, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 23<sup>rd</sup> October, 2020.

Sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

Sd/-

**(JUSTICE P.P. BHATT)  
PRESIDENT**

VK.

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1. Appellant : **M/s Tyagi and Co.,  
8, Virk Nagar, Near St. Mary's School,  
Assandh, Panipat, Haryana.**
2. Respondent : **Income Tax Officer, Ward-3,  
Panipat, Haryana.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar